

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 13th May, 2026

S.O 138.- In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints below mentioned officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Jammu.

S.No	Name	Designation	Jurisdiction
1	Ms. Indu Sakshi	Tehsildar	Migrant Camps, Jammu
2	Ms. Namrita Bhan	Tehsildar	
3	Sh. Shehzad Latief Khan	Tehsildar	
4	Ms. Bharti	AE	

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Commissioner/Secretary to
Government

No. LAW-Powr/5/2024-10-

Dated :- 13 -05 - 2026

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. Relief & Rehabilitation Commissioner (M), Jammu. This is with reference to letter No.RRCM/Estt/2026/1330-31 Dated:- 05-05-2026.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Additional Secretary to Government
Department of Law Justice & PA